

Central Administrative Tribunal
Principal Bench
New Delhi

R.A.No.226/2016
in
O.A.No.3861/2014

New Delhi, this the 29th day of November, 2016

Hon'ble Shri V. Ajay Kumar, Member (J)

Smt. Soni Devi aged about 60 years
Widow of late Shri Babu Lal, (Rly. Pensioner)
Rtd. Safaiwala Group 'D'
At Delhi Sarai Rohilla Railway Station
Northern Railway, Delhi Division
Resident of: Pocket 2/115, Dakshin Puri
Ambedkar Nagar, New Delhi-62.

Through P S Khare & H.P.Chakravorti,
Advocates, CAT, P/Bench, New Delhi. ... Review Petitioner

Versus

1. The Union of India through
The General Manager, Northern Railway
Headquarters Office, Baroda House
New Delhi – 01.
2. The Divisional Railway Manager
Northern Railway, State Entry Road
New Delhi – 01.
3. Smt. Sita Devi
R/o Village Pursonipur Kothrana
Police Station Devarai Tehsil Haras
District Chapra (Bihar)

(To be served through Divisional Personnel Officer
Divisional Office, Northern Railway, New Delhi)
... Respondents

O R D E R (By Circulation)

By V. Ajay Kumar, Member (J):

The review applicant filed OA No.3861/2014, having aggrieved by the action of the respondents in not considering her case for granting of family pension, on the death of her husband late Shri Babu Lal. This Tribunal, after hearing both sides and noticing that the applicant submitted various documents clearly showing her relationship as wife with the deceased late Babu Lal, allowed the OA as under:

"6. Hence, in the circumstances and for the aforesaid reasons, the OA is allowed, impugned order is quashed and the respondents are directed to consider the case of the applicant and, accordingly, release the family pension within 90 days from the date of receipt of a copy of this order. However, the applicant is entitled for arrears from the date of filing of the O.A., i.e., 16.10.2014, only. No costs."

2. The applicant filed the present review application by submitting that the Tribunal while passing the aforesaid order, failed to grant interest on the arrears, due to typographical mistake.
3. A careful examination of the record reveals that this Tribunal while disposing of the OA, consciously, not granted the interest on the arrears, keeping in view the peculiar facts of the case. Hence, we do not find any merit in the RA.

4. In the circumstances and for the aforesaid reasons, the RA is dismissed being devoid of any merit. No costs.

(V. Ajay Kumar)
Member (J)

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